

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA): (a) and (b) There is no proposal at present to overhaul the drug pricing policy. However, minor changes are made in the Drugs (Prices Control) Order, 2013 from time to time to facilitate a smooth business environment and in the larger public interest. As regards regulatory framework, the licenses for manufacturing, sale and distribution of drugs under the provisions of Drugs and Cosmetics Act and Rules thereunder are issued by Licensing Authority appointed by State Governments. However, for new drug, the permission/approval is required to be obtained from Central Drugs Standard Control Organisation (CDSCO) under Ministry of Health and Family Welfare, before obtaining manufacturing license from the State Licensing Authority. In order to streamline the regulatory process and to improve the efficiency and transparency in CDSCO, various measures have been taken like perpetuity of drug manufacturing/sale license, increasing the validity of World Health Organisation- Good Manufacturing Practices Certificate of Pharmaceutical Product (WHO GMP COPP) certificate from 2 years to 3 years, delegation of power to the State Licensing Authorities regarding issuance of NOC (No Objection Certificate) for export purpose. Further, e-governance in the form of 'SUGAM' for online submission and permission of various applications for grant of licenses/approvals.

(c) No, Sir.

(d) No Sir, approval of new drugs is granted by CDSCO and manufacturing licenses are granted by State Licensing Authorities.

**Pradhan Mantri Bhartiya Janaushadhi Kendras in
Himachal Pradesh**

2603. SHRIMATI VIPLOVE THAKUR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of Pradhan Mantri Bhartiya Janaushadhi Kendras functioning in the country, location-wise;

(b) whether the Government proposes to open new Janaushadhi Kendras in the Himachal Pradesh under the said scheme;

(c) if so, the number of such Kendras proposed to be opened in Himachal Pradesh, location-wise; and

(d) the efforts made to set up the said Kendras at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA): (a) As on 31.12.2018, 4677

‘Pradhan Mantri Bhartiya Janaushadhi Pariyojana (PMBJP) Kendras’ are functional in the country. Location-wise details of 4677 PMBJP Kendras are available at <http://www.janaushadhi.gov.in/StoreDetails.aspx>.

(b) Yes Sir.

(c) In addition to 47 PMBJP Kendras functional in Himachal Pradesh as on 31.12.2018, 2 more PMBJP Kendras are proposed to be opened in Government Hospitals in Lahaul Spiti and Kinnaur districts of Himachal Pradesh.

(d) Out of 12 districts of Himachal Pradesh, 10 districts have been covered by opening of PMBJP Kendras. Bureau of Pharma PSUs of India (BPPI) (the implementing agency of PMBJP) is pursuing the matter of opening PMBJP Kendras in two uncovered districts *i.e.* Lahaul Spiti and Kinnaur with Government of Himachal Pradesh. Letters have been written to Chief Medical Officers (Zonal Hospital) and District Magistrates of the two districts. A letter was also written to Principal Secretary (Health and Family Welfare) of Government of Himachal Pradesh. In addition, BPPI had also invited applications in July, 2018 from interested applicants for opening PMBJP Kendras in uncovered blocks of Himachal Pradesh.

Pending fertilizer subsidy payment

2604. DR. KANWAR DEEP SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that huge amount of fertilizer subsidy is pending for payment;

(b) if so, the details thereof; and

(c) by when and the manner in which this backlog payments can be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (RAO INDERJIT SINGH): (a) to (c) No Sir, the Government of India is releasing subsidy to the fertilizer companies on regular basis subject to availability of budget. The status showing the payment of subsidy and the pendency as on 31.12.2018 is given in the Statement (*See* below). The backlog of pendency will be cleared from the balance funds available during the current financial year 2018-19 and the remaining pendency will be cleared on receipt of additional funds.